

THE GUJARAT LAND REVENUE (AMENDMENT) BILL, 2025.

GUJARAT BILL NO. 9 OF 2025.

A BILL

further to amend the Gujarat Land Revenue Code, 1879.

It is hereby enacted in the Seventy-sixth year of the Republic of India as follows:

1. (1) This Act may be called the Gujarat Land Revenue (Amendment) Act, 2025.

Short title and commencement.

(2) It shall come into force on such date as the State Government by notification in the *Official Gazette*, appoint.

**Amendment of
section 125F of
Bom. V of 1879.**

2. In the Gujarat Land Revenue Code, 1879, in section 125F, in sub-section (1), – **Bom. V of 1879.**

(1) to clause (i), the following proviso shall be added, namely: -

“Provided that if the proceedings in respect of alleged breach of condition or provisions of sections 65 or 68 of the Gujarat Land Revenue Code, 1879 under section 66 or, as the case may be section 79A of the Code are initiated, the same shall abate and in case the proceedings under section 66 or, as the case may be section 79A are not initiated, then the same shall not be initiated;”;

Bom. V of 1879.

(2) to clause (ii), the following proviso shall be added, namely: -

“Provided that if the proceedings in respect of alleged breach of condition or provision of section 43 of the Gujarat Tenancy and Agricultural Lands Act, 1948 are initiated but the land is not allotted under sub-section (4) of section 84C of the said Act, the same shall stand abated and where no proceedings under section 84C have yet been initiated, then the same shall not be initiated;”;

Bom. 67 of 1948.

(3) to clause (iii), the following proviso shall be added, namely: -

“Provided that if the proceedings in respect of alleged breach of condition or provision of section 57 of the Gujarat Tenancy and Agricultural Lands (Vidarbh Region and Kutch Area) Act, 1958 are initiated but the land is not allotted under sub-section (4) of section 122 of the said Act, the same shall stand abated and where no proceedings under section 122 have yet been initiated, then the same shall not be initiated;”.

Bom. 99 of 1958.

STATEMENT OF OBJECTS AND REASONS

Chapter IX-A has been inserted in the Gujarat Land Revenue Code, 1879 In the year 2017 with the purpose of creating, updating and maintaining the Register of Mutations over lands situated in the transitional area by making special provision for having supplemental settlement of the private lands; for providing specified proceedings arising due to breach under certain revenue laws on payment of compounding fees and the amount of premium and other Government dues for bringing on record all such holdings for the purpose of settlement of land revenue, payment of conversion tax; and also for the purpose of bringing on record all other Government dues, etc. as also for the purpose of bringing on record the exact and real status of occupancies, and for the purpose of bringing the Register of Mutations and the Record of Rights to their current status.

For taking the said vision to its logical end and bringing the revenue records, the lands in transitional areas to their current status on payment of compounding fees and the amount of premium and other Government dues, the Government considers necessary to amend section 125F of the Gujarat Land Revenue Code, 1879 so that if the proceedings under sections 66, 79A of the Code, or section 84C of the Gujarat Tenancy and Agricultural Lands Act, 1948 or section 122 of the Gujarat Tenancy and Agricultural Lands (Vidarbh Region and Kutch Area) Act, 1958 do not abate, it shall have effect on the supplemental revenue settlement and action of the claimant to apply to the authorized revenue officer for issuance of Certificate of No Dues which shall be valid for reporting of acquisition of right under section 135C of the Code. Therefore, making amendment as above shall mean that no other proceedings under other Acts are to be undertaken or continued and breach of conditions or provisions may be decided under Chapter IX-A of the Code.

This Bill seeks to achieve the aforesaid object.

BALVANTSINH RAJPUT,

MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill provides for delegation of legislative power in the following respects: -

Clause 1. - Sub-clause (2) of this clause empowers the State Government to appoint, by notification in the *Official Gazette*, the date on which the Act shall come into force.

The delegation of legislative power as aforesaid is necessary and is of normal character.

Dated the 20th March,2025.

BALVANTSINH RAJPUT.

*ANNEXURE***EXTRACT FROM THE GUJARAT LAND REVENUE CODE, 1879****(Bom. V of 1879)**

125F. (1) Where the land for which the prior sanction of the Collector under following Acts was required, but has not been taken and unauthorised development or violations have taken place, it shall be lawful for the State Government to levy Compounding Fee except amount of premium and other Government dues as would have been leviable for breach of condition or provisions, as the case may be, of following Acts -

**Of compounding
fee for violations
and Exclusions
from
Supplemental
Revenue
Settlement.**

- Bom. V of 1879.** (i) sections 65 and 68 of the Gujarat Land Revenue Code, 1879;
Bom. 67 of 1948. (ii) section 43 of the Gujarat Tenancy and Agricultural Lands Act, 1948;
 (iii) section 57 of the Gujarat Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) Act, 1958;
Bom. 99 of 1958.

(iv) to (vi) XXX XXX XXX

(2) XXX XXX XXX

GUJARAT LEGISLATURE SECRETARIAT

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1879.*

**[SHRI BALVANTSINH RAJPUT,
MINISTER FOR LABOUR, SKILL
DEVELOPMENT AND EMPLOYMENT]**

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Gazette of 20th March, 2025)**

**Chetan Pandya,
Incharge Secretary,
Gujarat Legislative Assembly.**